

**IN THE INCOME TAX APPELLATE TRIBUNAL
COCHIN BENCH**

**BEFORE SHRI INTURI RAMA RAO, AM
AND SHRI KESHAV DUBEY, JM**

**ITA No. 407/Coch/2024
Assessment Year: 2024-25**

K.A. Mathew Foundation Appellant
OEN House, Post Box No. 1952
Vytila, Kochi 682019
[PAN: AAATK2458C]

vs.

Commissioner of Income Tax (Exemption) Respondent
Aayakar Bhavavan, Old Railway Station
Road, Kochi 682018

Appellant by: Shri Gopi K., CA
Respondent by: Shri Sanjit Kumar Das, CIT-DR

Date of Hearing: 27.01.2025
Date of Pronouncement: 19.02.2025

ORDER

Per: Inturi Rama Rao, AM

This appeal filed by the assessee is directed against the order of the Commissioner of Income Tax (Exemption), Kochi dated 22.03.2024 for Assessment Year (AY) 2024-25.

2. When the matter was called on the learned counsel for the assessee filed a letter stating that the appellant intends to withdraw the appeal, as the CIT (Exemption), Kochi granted approval in Form

10AS vide order dated 11.12.2024. Accordingly, we permit the assessee to withdraw the appeal.

3. In the result, appeals filed by the assessee are dismissed as withdrawn.

4. Order pronounced in the open court on 19th February, 2025.

Sd/-
(KESHAV DUBEY)
JUDICIAL MEMBER

Sd/-
(INTURI RAMA RAO)
ACCOUNTANT MEMBER

Cochin, Dated: 19th February, 2025

n.p.

Copy to:

1. The Appellant
2. The Respondent
3. The Pr. CIT concerned
4. The Sr. DR, ITAT, Cochin
5. Guard File

By Order

Assistant Registrar
ITAT, Cochin